

- (c) S.R.O. No. 335/65 published in Kerala Gazette dated the 24th August, 1965.
- (d) S.R.O. No. 338/65 published in Kerala Gazette dated the 31st August, 1965.
- (e) S.R.O. No. 341/65 published in Kerala Gazette dated the 31st August, 1965. [Placed in Library. See No. LT-4998/65.]
- (iii) a copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1964, published in Notification No. F. 20(2)/63-PR(T) in Delhi Gazette dated the 8th October, 1964, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-4999/65.]
- (iii) The All India Services (Death - cum - Retirement Benefits) Sixth Amendment Rules, 1965, published in Notification No. G.S.R. 1306 in Gazette of India dated the 11th September, 1965. [Placed in Library. See No. LT-5016/65].

- (2) to re-lay on the Table a copy of Notification No. G.O. (P) No. 565 published in Kerala Gazette dated the 17th August, 1965, making certain amendments to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of Article 320 of the Constitution read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala, together with an explanatory memorandum thereon. [Placed in Library. See No. LT-4971/65.]

**RULES UNDER ALL INDIA SERVICES ACT, 1951 ETC.**

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** Sir, on behalf of Shri Hathi I beg:

- (1) to re-lay on the Table a copy each of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The All India Services (Provident Fund) Second (Amendment) Rules, 1965, published in Notification No. G.S.R. 1175 in Gazette of India dated the 21st August, 1965.
- (ii) The All India Services (Death - cum - Retirement Benefits) Fifth (Amendment) Rules, 1965, published in Notification No. G.S.R. 1176 in Gazette of India dated the 21st August, 1965.
- (i) The Notification No. G.S.R. 1303 published in Gazette of India dated the 11th September, 1965, making an amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-5017/65].
- (ii) The Indian Administrative Service (Cadre) Amendment Rules, 1965 published in Notification No. G.S.R. 1365 in Gazette of India dated the 18th September, 1965. [Placed in Library. See No. LT-5017/65.]
- (iii) The Indian Police Service (Cadre) Amendment Rules, 1965, published in Notification No. G.S.R. 1366 in

[Shri L. N. Mishra]

Gazette of India dated the 18th September, 1965. [Placed in Library. See No. LT-5018/65.]

(iv) The Indian Police Service (Pay) Amendment Rules, 1965, published in Notification No. G.S.R. 1474 in Gazette of India dated the 9th October, 1965. [Placed in Library. See No. LT-5019/65].

(v) Notification No. G.S.R. 1475 published in Gazette of India dated the 9th October, 1965, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954. [Placed in Library. See No. LT-5016/65].

(4) to lay on the Table a copy each of the following Notifications:—

(i) The Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1965, published in Notification No. G.S.R. 1395 in Gazette of India dated the 17th September, 1965, under sub-section (2) of section II of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-5001/65].

(ii) The Arms (Amendment) Rules, 1965, published in Notification No. G.S.R. 1418 in Gazette of India dated the 25th September, 1965, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-5002/65].

(iii) S.R.O. No. 98/64 dated the 1st April, 1964, making an amendment to the Kerala Hereditary Village Offices (Abolition) Rules, 1961,

under sub-section (3) of section 8 of the Kerala Hereditary Village Offices (Abolition) Act, 1961, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5003/65].

(5) to lay on the Table a copy each of the following Notifications under sub-section (3) of section 62 of the Kerala Prohibition Act, 1950, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. No. 258/65 published in Kerala Gazette dated the 22nd June, 1965, making certain amendments to the Rules for the prevention of misuse and for the import, export and transport of Medicinal and Toilet Preparations including Asavas and Aristas containing alcohol and Intoxicating Drugs.

(ii) S.R.O. No. 278/65 published in Kerala Gazette dated the 13th July, 1965.

(iii) S.R.O. No. 300/65 published in Kerala Gazette dated the 27th July, 1965, making an amendment to the Rules for the prevention of misuse and for the import, export and transport of Medicinal and Toilet Preparations including Asavas and Aristas containing alcohol and Intoxicating Drugs.

- (iv) S.R.O. No. 313/65 published in Kerala Gazette dated the 10th August, 1965, making certain amendments to the Kerala Spirituous Culinary Aerated Water and other Flavouring Essences, Extracts, Perfumes and Colouring Rules, 1962.
- (v) S.R.O. 330/65 published in Kerala Gazette dated the 24th August, 1965.
- (vi) S.R.O. No. 331/65 published in Kerala Gazette dated the 24th August, 1965. [Placed in Library, see No. LT-5004/65].

**NOTIFICATION UNDER LIFE INSURANCE CORPORATION ACT AND SUMMARY OF RECOMMENDATIONS OF COMMITTEE ON TOP POSTS IN PUBLIC SECTOR UNDERTAKINGS**

**The Minister of Planning (Shri B. R. Bhagat):** I beg

- (1) to re-lay on the Table a copy of Notification No. G.S.R. 1223 published in Gazette of India dated the 28th August, 1965, containing Corrigendum to the Life Insurance Corporation (Amendment) Rules, 1965, published in G.S.R. 1094 in Gazette of India dated the 31st July, 1965, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library, see No. LT-4793/65.]
- (2) to lay on the Table Summary of Recommendations of the Committee on Top Posts in Public Sector Undertakings as approved by Government. [Placed in Library, see No. LT-5005/65].

**ANNUAL REPORTS OF THE INDIAN CENTRAL JUTE COMMITTEE, INDIAN LAC CESS COMMITTEE AND INDIAN CENTRAL OILSEEDS COMMITTEE**

**The Deputy Minister in the Ministry of Food and Agriculture (Shri**

**Shahnawas Khan):** Sir, I beg to lay on the Table a copy each of the following Reports:—

- (i) Annual Report of the Indian Central Jute Committee for the year 1963-64 together with the Annual Accounts and the Audit Report thereon. [Placed in Library, see No. LT-5006/65].
- (ii) Annual Report of the Indian Lac Cess Committee for the year 1963-64 together with the Annual Accounts and the Audit Report thereon. [Placed in Library, see No. LT-5007/65].
- (iii) Annual Report of the Indian Central Oilseeds Committee for the year 1963-64 together with the Annual Accounts and the Audit Report thereon. [Placed in Library, see No. LT-5008/65].

**NOTIFICATION Re. KERALA WEIGHTS AND MEASURES RULES AND ART SILK TEXTILES CONTROL ORDER**

**The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy):** Sir, I beg—

- (i) to re-lay on the Table a copy of Notification No. 12563/64 MIRD published in Kerala Gazette dated the 19th May, 1964, making certain amendment to the Kerala Weights and Measures (Enforcement) Rules, 1958, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library, see No. LT-4877/65].
- (ii) to lay on the Table a copy of the Art Silk Textiles (Production and Distribution)